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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Papers to be laid on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): On behalf of Shri S. Jaipal Reddy, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2008-2009, under Section 26 of the Delhi Development Act, 1957.

(Placed in Library, See No. LT 1229/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): On behalf of Kumari Selja, I beg to lay on the Table :-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Housing Federation of India, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 1230/15/09)

जनजातीय कार्य मंत्री (श्री कांति लाल भूरिया): महोदया, मैं निम्न लिखित पत्र सभा पटल पर रखता हूँ।

1. ट्राइबल को-आपरेटिव मार्केटिंग डेवलपमेंट फेडरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली के वर्ष 2008-2009 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
2. ट्राइबल को-आपरेटिव मार्केटिंग डेवलपमेंट फेडरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली के वर्ष 2008-2009 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 1231/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2007-08, along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2007-08.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 1232/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 48 the Foreign Exchange Management Act, 1999:-

- (1) The Foreign Exchange Management (Acquisition and Transfer of Immovable Property in India) (Second Amendment) Regulations, 2009, published in Notification No. G.S.R. 813(E) in Gazette of India dated the 12th November, 2009.
- (2) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Third Amendment) Regulations, 2009, published in Notification No. G.S.R. 836(E) in Gazette of India dated the 23rd November, 2009.
- (3) The Foreign Exchange Management (Remittance of Assets) (Amendment) Regulations, 2009, published in Notification No. G.S.R. 837(E) in Gazette of India dated the 23rd November, 2009.

- (4) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Second Amendment) Regulations, 2009, published in Notification No. G.S.R. 838(E) in Gazette of India dated the 23rd November, 2009.

(Placed in Library, See No. LT 1233/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): On behalf of Shri S.S. Palanimanickam, I beg lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2008-2009.
- (ii) 39th Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, as on 31st March, 2009.

(Placed in Library, See No. LT 1234/15/09)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Pratiche (India) Trust, Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pratiche (India) Trust, Delhi, for the year 2007-2008.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 1235/15/09)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 48 the Life Insurance Corporation of India Act, 1956:-

- (i) The Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) (Amendment) Rules, 2009, published in Notification No. G.S.R. 631(E) in Gazette of India dated the 2nd September, 2009.
- (ii) The Life Insurance Corporation of India (Special Allowance for In-House Development of Actuarial Capability) Amendment Rules, 2009, published in Notification No. G.S.R. 753(E) in Gazette of India dated the 15th October, 2009.
- (iii) The Life Insurance Corporation of India Development Officers (Revision of Certain Terms and Conditions of Service) Rules, 2009, published in Notification No. G.S.R. 818(E) in Gazette of India dated the 12th November, 2009.

(Placed in Library, See No. LT 1236/15/09)

- (5) A copy of the Prevention of Money-laundering (Maintenance of Records of the Nature and Value of Transactions, the Procedure and Manner of Maintaining and Time for Furnishing Information and Verification and Maintenance of Records of the Identity of the Clients of the Banking Companies, Financial Institutions and Intermediaries) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. 816(E) in Gazette of India dated the 12th November, 2009 under Section 74 of the Prevention of Money Laundering Act, 2002, together with an explanatory memorandum.

(Placed in Library, See No. LT 1237/15/09)

- (6) A copy of the Narcotic Drugs and Psychotropic Substances (National Fund for Control of Drug Abuse) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. 581(E) in Gazette of India dated the 19th August, 2009 under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.

(Placed in Library, See No. LT 1238/15/09)

- (7) A copy of the Income-tax (Dispute Resolution Panel) Rules, 2009 (Hindi and English versions) published in Notification No. S.O. 2958(E) in Gazette of India dated the 20th November, 2009 under section 296 of the Income Tax Act, 1961, together with an explanatory memorandum.

(Placed in Library, See No. LT 1239/15/09)

- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

- (i) G.S.R. 576(E) published in Gazette of India dated the 17th August, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 14/2002-C.E. (N.T.) dated 8th March, 2002.
- (ii) G.S.R. 704(E) published in Gazette of India dated the 25th September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 44/2001-C.E. (N.T.) dated 26th June, 2001.
- (iii) G.S.R. 830(E) published in Gazette of India dated the 18th November, 2009, together with an explanatory memorandum exempting handmade biris, matches manufactured in non-mechanized sector and RCC pipes assesses from filing the annual installed capacity statement *viz.*, ER-7 return.
- (iv) G.S.R. 772(E) published in Gazette of India dated the 21st October, 2009, together with an explanatory memorandum exempting packing materials, mentioned therein, manufactured by a Small Scale Industry unit, where the manufacturer has affixed the specified goods with a brand name or a trade name of another person who is not eligible for grant of exemption for period as specified in the notification.

(Placed in Library, See No. LT 1240/15/09)

- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R. 1570(E) published in Gazette of India dated the 26th June, 2009, together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of imported and export goods.
- (ii) G.S.R. 1603(E) published in Gazette of India dated the 30th June, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (iii) G.S.R. 1679(E) published in Gazette of India dated the 9th July, 2009, together with an explanatory memorandum notifying amendments in the Determination of Origin of Goods under the Asia-pacific Trade Agreement Rules, 2006.
- (iv) G.S.R. 1748(E) published in Gazette of India dated the 15th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (v) G.S.R. 1808(E) published in Gazette of India dated the 22nd July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 68/2009-Cus. (N.T.) dated 26th June, 2009.
- (vi) G.S.R. 1857(E) published in Gazette of India dated the 29th July, 2009, together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or

vice-versa for purpose of assessment of imported and export goods.

- (vii) G.S.R. 1870(E) published in Gazette of India dated the 31st July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (viii) G.S.R. 2123(E) published in Gazette of India dated the 13th August, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (ix) G.S.R. 2193(E) published in Gazette of India dated the 27th August, 2009, together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of imported and export goods.
- (x) G.S.R. 2209(E) published in Gazette of India dated the 31st August, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (xi) G.S.R. 2382(E) published in Gazette of India dated the 15th September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (xii) G.S.R. 2460(E) published in Gazette of India dated the 25th September, 2009, together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of imported and export goods.
- (xiii) G.S.R. 2492(E) published in Gazette of India dated the 30th September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (xiv) G.S.R. 2622(E) published in Gazette of India dated the 15th October, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (xv) G.S.R. 2667(E) published in Gazette of India dated the 22nd October, 2009, together with an explanatory memorandum regarding rates of exchange for conversion of Swedish Kroner into Indian currency or *vice-versa* for purpose of assessment of imported and export goods.
- (xvi) G.S.R. 2713(E) published in Gazette of India dated the 28th October, 2009, together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of imported and export goods.
- (xvii) G.S.R. 2734(E) published in Gazette of India dated the 30th October, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.

(Placed in Library, See No. LT 1241/15/09)

(10) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) Report on the working and activities of the Oriental Bank of Commerce for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 1242/15/09)

- (ii) Report on the working and activities of the Dena Bank for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 1243/15/09)

- (iii) Report on the working and activities of the Indian Bank for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 1244/15/09)

- (iv) Report on the working and activities of the Indian Overseas Bank for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 1245/15/09)

- (v) Report on the working and activities of the Vijaya Bank for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 1246/15/09)

- (vi) Report on the working and activities of the UCO Bank for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 1247/15/09)

- (vii) Report on the working and activities of the Punjab National Bank for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 1248/15/09)

- (viii) Report on the working and activities of the Corporation Bank for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 1249/15/09)

- (ix) Report on the working and activities of the Bank of Baroda for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 1250/15/09)

- (x) Report on the working and activities of the Canara Bank for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 1251/15/09)

- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2008-2009.

- (iii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1252/15/09)

- (12) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year ended 31st March, 2009, alongwith Audited Accounts under sub-section (2) of Section 32 of the and comments of the Deposit Insurance and Credit Guarantee Corporation, 1961.

(Placed in Library, See No. LT 1253/15/09)

- (13) A copy of the Reserve Bank of India (Note Refund) Rules, 2009 (Hindi and English versions) published in Notification No. 125 in Gazette of India dated the 17th July, 2009 under section 28 of the Reserve Bank of India

Act, 1934.

(Placed in Library, See No. LT 1254/15/09)

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Pratichi (India) Trust, Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pratichi (India) Trust, Delhi, for the year 2006-2007.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(Placed in Library, See No. LT 1255/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): I beg to lay on the Table:-

(1) A copy of the Annual Accounts (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2008-2009, together with Audit Report thereon.

(Placed in Library, See No. LT 1256/15/09)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the National Hydroelectric Power Development Corporation Limited, Bhopal, for the year 2008-2009.

(ii) Annual Report of the National Hydroelectric Power Development Corporation Limited, Bhopal, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1257/15/09)

(b) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2008-2009.

(ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1258/15/09)

(c) (i) Review by the Government of the working of the NTPC Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the NTPC Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1259/15/09)

(3) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Joint Electricity Regulatory Commission (Conduct of Business) Regulations, 2009 published in Notification No. JERC-01/2009 in Gazette of India dated the 3rd August, 2009.
- (ii) The Joint Electricity Regulatory Commission (Establishment of Forum for Redressal of Grievances of Consumers) Regulations, 2009 published in Notification No. JERC-04/2009 in Gazette of India dated the 6th August, 2009, together with a corrigendum thereto published in Notification No. 6/2/2009-JERC dated the 22nd October, 2009.
- (iii) The Joint Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Officers and Staff) Regulations, 2009 published in Notification No. JERC-02/2009 in Gazette of India dated the 3rd August, 2009.
- (iv) The Joint Electricity Regulatory Commission (Appointment and Functioning of Ombudsman) Regulations, 2009 published in Notification No. JERC-03/2009 in Gazette of India dated the 7th August, 2009.

(Placed in Library, See No. LT 1260/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): I beg to lay on the Table:-

- (1) A copy of the Notification No. S.O. 2076(E) (Hindi and English versions) published in Gazette of India dated the 10th August, 2009 appointing 10th August, 2009 as the date on which the provisions of the Drugs and Cosmetics (Amendment) Act, 2008 shall come into force issued under Section 1 of the said Act.

(Placed in Library, See No. LT 1261/15/09)

- (2) A copy of the Notification No. G.S.R. 677(E) (Hindi and English versions) published in Gazette of India dated the 15th September, 2009 regulating or restricting the manufacture, sale or distribution of the drug 'Oseltamivir Phosphate' and 'Zanamivir' and preparations based thereon indicated for H1N1 viral influenza (swine flu) in human and for preventing their misuse in public interest issued under Drugs and Cosmetics Act, 1940.

(Placed in Library, See No. LT 1262/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): On behalf of Shri S. Gandhiselvan, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 1263/15/09)

- (2) A copy of the Drug and Cosmetics (Sixth Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 764(E) in Gazette of India dated the 20th October, 2009 under Section 38 of the Drugs and Cosmetics Act, 1940.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 1264/15/09)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2008-2009.

(Placed in Library, See No. LT 1265/15/09)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2008-2009, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 1266/15/09)
